

**Through Video Conferencing****CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH  
JABALPUR****Civil Contempt Petition No.200/38/2020**

(in OA 200/122/2020)

Jabalpur, this Tuesday, the 08<sup>th</sup> day of December, 2020**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER  
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**

Amit Kumar, S/o Shri Prabhakar Singh, aged about 42 years, Occupation – Loco Pilot Goods, West Central Railway, Jabalpur, R/o C/o Rakesh Choubey, Shanti Nagar, Kabula PI, Bhagwan Ganj, Sagar, Distt. Sagar (MP), Pin – 470002, Mob. No.9329038710 -Petitioner

**(By Advocate – Shri Ajay Pratap Singh)****V e r s u s**

1. Shailendra Singh, General Manager, West Central Railway, Indira Market, Jabalpur (M.P.) 482001.
2. M.R. Goel, Principal Chief Personnel Officer, Office of G.M., West Central Railway, Indira Market, Jabalpur (M.P.) 482001.
3. Su-Prakash, Sr. Divisional Personnel Officer, Jabalpur Division, West Central Railway, Jabalpur (M.P.) – 482001.
4. Abhiram Khare, Sr. Divisional Finance Manager, Jabalpur Division, West Central Railway, Jabalpur (M.P.) – 482001.
5. R.B. Mishra, Sr. Divisional Electrical Engineer (O.P.), Jabalpur Division, West Central Railway, Jabalpur (MP) 482001 -Respondents

**(By Advocate – Smt. Amrit Ruprah)**

**O R D E R****By Ramesh Singh Thakur, JM.**

This Contempt Petition has been filed by the petitioner alleging non-compliance of our interim order dated 29.01.2020 passed in Original Application No.200/122/2020.



2. The respondents have moved MA No.200/607/2020, wherein it has been submitted that due to *bonafide* and wrong information, the interim order passed by this Tribunal could not be implemented. It has been further submitted that the mistake was bonafide and the concerned Clerk has been issued a warning letter (Annexure R-4). The respondents submit that order of this Tribunal has now been fully complied with. The respondents have sought for unconditional apology for not complying the order for two months.

3. Though there is delay in compliance of our order, however, we observe that the respondents shall take care in future regarding compliance of the orders passed by this Tribunal. We accept the unconditional apology tendered by the respondents.

4. Accordingly, this Contempt Petition is disposed of and the respondents are discharged from the notice of contempt.

5. Let a copy of this order be sent to the Railway Board as also to the Ministry of Railways.

**(Naini Jayaseelan)**  
**Administrative Member**

am/-



**(Ramesh Singh Thakur)**  
**Judicial Member**